

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.210- IA/628(AHM) 2023  
ITEM No. 211- IA/1267(AHM) 2023  
ITEM No. 212- IA/1280(AHM) 2023  
In  
C.P.(IB)/139(AHM)2021

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Yogiraj Spinning Ltd

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Pratik Thakkar, Advocate

For the Respondent

: Mr. Harmish Shah, Advocate for R-4

: Mr. Arjun Sheth, Advocate a/w.

: Mr. Rajiv Chawla, Advocate for R- Nos. 1 to 3

**ORDER**

Learned Counsel for the RP submits that the Resolution Plan in respect of the corporate debtor has been approved by this Tribunal on 29.04.2024, and these applications are to be taken care of by the financial creditors. Hence, requested some time to seek instructions in this regard as well as amendment thereof.

Re-list for hearing on 25.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**